

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00334/2018

Dated Friday the 9th day of March Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

V.V.Sumangala,
W/o. Late P.K.Venu,
House no. 7/542,
Suvarna, Thookuparambath,
Chembra, Chalakkara, PO. Paral,
Mahe.Applicant

By Advocate M/s. Sarvabhauman Associates

Vs

- 1.The Government of Puducherry,
rep by Secretary,
Public Works Department,
Puducherry.
- 2.The Chief Engineer,
Public Works Department,
Puducherry.Respondents

ORAL ORDER

(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the 2nd respondent herein to consider the applicant's representation dated 22.01.2016 and to appoint her under 2nd respondent on compassionate ground and pass such other or further orders as this Hon'ble Tribunal may deem fit and proper in the circumstances above and thus render justice.”

2. It is submitted that the applicant, after the death of her husband, made a representation on 22.01.2016 for compassionate appointment. Thereafter, she reported for scrutiny of certain documents as per communication dt. 30.11.2016. However, the applicant received no further communication.

3. To meet the ends of justice and without going into the merits of the case, I deem it appropriate to direct the 2nd respondent to consider the representation of the applicant dt. 22.01.2016 at Annexure A7 in accordance with law and pass a reasoned and speaking order within a period of 12 weeks from the date of receipt of a certified copy of this order.

4. OA is disposed of with the above direction at the admission stage.

(B. Bhamathi)
Member(A)
09.03.2018

SKSI